

13. Order dated 16.03.2000.

For Admissio

D
29.3.2000

Bench

copy of counter has been served on the ld. counsel for the applicant who does not want to file rejoinder. A memo has been filed by ld. counsel for the applicant to fix an early hearing of the matter. In view of this dtgd. to 30.03.2000 for hearing and final disposal of the stage of admission. Memo filed is accordingly disposed of.


V. S. Chaitanya
Chairman14. ORDER DATED 30.3.2000.

Heard Shri Routray, learned counsel for the applicant and Mr. U. B. Mohapatra, learned Additional Standing Counsel appearing for the Respondents. Applicant who is a Driver, in this application filed on 16.9.1998 challenges the order dated 3.4.1998 and 20.4.1998 passed by the authorities working under Prasar Bharati (Broadcasting Corporation of India). Hence question for consideration is whether this Tribunal has any jurisdiction to issue orders or direction on the Corporation for which no notification has been issued by the Union Government.

Order of 30-3-2002

Copy of order
may be given to
both the counsels

4.4.2002

Prasenjeet
4.4.2002
S. P. (J)

In B. ASHOKA AND ORS VRS. SHRI K. M. ANEES UI HAQ AND ORS. Reported in 1999(2) AISLJ (CAT) 58, a Division Bench of the Bangalore CAT, held that once a Govt. department converted into Corporation ceases to be within jurisdiction of CAT unless notification is issued. U/s.16(d) of Prasar Bharati (Broadcasting Corporation of India) Act, 1990 came into force w.e.f. 23.11.1997 i.e. much prior to the filing of this O.A. and passing of the impugned orders. We agree with the reasonings advanced by the Bangalore Bench of the CAT and held that this Bench has no jurisdiction to hear this application on merits.

At this stage, as prayed by learned counsel for the applicant, the applicant is permitted to withdraw this application to be filed if necessary before the competent Court of jurisdiction. OA is accordingly disposed of.

J. M. 30/3/2002
Vice-Chairman

J. M.
Member (Judicial)